

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-14341-JK (LD) of 2024

DATED: - 12 - 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 12.08.2024

No:-LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer



Annexure to the Government Order No.14341 -JK (LD) of 2024 dated 12.08.2024

S. No	Title of the Case	OIC
1	FIR No. 69/2017 U/s 8/20 NDPS Act of PS Samba titled Shahnawaz Ahmed Ganie V/s U.T of J&K.	Sh. Bhishm Dubey Dy.SP Hqrs. Samba,
2	CPOWP No. 780 in OWP No. 248/2013 titled Ghulam Mohammad Shah Vs R.K Goyal and Ors	Shri Zahid Ahmad Lone DYSP Building PHQ
3	TA No. 1026/2021 in SWP No. 104/2019 titled Mohammad Saleem Khan Vs UT of J&K and ORs	Shri Siraj ud Din Shah DySP-M Administrative Officer PHQ
4	LPASW No. 144/2017 titled Manmohan Khajouria Vs Sheikh Muzaffar Ahmad and Ors and along with clubbed cases	Shri Siraj ud Din Shah DySP-M Administrative Officer PHQ
5	WPC No. 2067/2024 titled Abdul Hamid Ganai Vs UT of J&K and Ors	Shri Murtaza Ahmad DYSP PID No. EXK 952273 of CID CI Kashmir
6	OA No. --/2024 titled Mushtaq Ahmad R/o Thanamandi District Rajouri Vs UT of J&K and Ors	Sh Nikhal Rasgotra DYSP Hqrs CID CI Jammu
7	HCP No. 85/2024 titled Gagandeep Singh Vs UT of J&K and ORs	Sh Mudasir Hussain SDPO Domana Jammu
8	CM(M) No. 39/2024 titled ishtiyag Hussain Mir Vs UT of J&K and Ors	Shri Athar Samad Ahanger, Dy SP PID No. 026270
9	CPOWP NO. 780/2015 in OWP No. 248/2013 titled Ghulam Mohamamd Shah Vs R.K Goyal and Ors	Shri Zahid Ahmad Lone DySP (Building) PHQ

